

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : I also hope that all concerned will take a note of it.

SHRI S. D. MISRA (Uttar Pradesh) : The Leader of the Opposition has just raised the point about the press and the national dailies. I have instances where the All India Radio does not give adequate publicity. . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The House stands adjourned till 2-30 P. M.

The House then adjourned at eighteen minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1970

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (Vote on Account) Bill, 1970, as passed by Lok Sabha at its sitting held on the 18th March, 1970.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

REQUEST FOR SUPPLY OF COPIES OF LETTERS WRITTEN BY THE GOVERNOR OF WEST BENGAL TO DIFFERENT POLITICAL PARTIES RE INVITING C.P.M. LEADER TO FORM A MINISTRY

SHRI CHITTA BASU (West Bengal) : Mr. Vice-Chairman, I want to draw your attention . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Is it anything very urgent ?

SHRI CHITTA BASU : Yes, Yes. Only one minute.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : You may take only one minute, but others may try to speak on it.

SHRI CHITTA BASU : Only one minute. Please listen to me. To-day the Report of the Governor of West Bengal was laid on the Table of the House. I think you know the Governor wrote a letter to . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : But these are details which we can consider when we discuss the Report.

SHRI CHITTA BASU : I am just coming to that point. He wrote a letter to some parties requesting them to write to him by way of showing cause why the C.P.M. leaders should not be invited to form a Ministry.

SHRI KRISHAN KANT (Haryana) : Mr. Vice-Chairman, we can discuss all these things when we take up the Report of the Governor.

SHRI CHITTA BASU : I feel, Sir, that while we take up that Report for discussion, we should be supplied with copies of the letters which were written by the Governor to different political parties because that is very necessary for a discussion of the Report itself. Therefore, I request you to advise the Government to supply us with copies of the letters which were written by the Governor to the different political parties. This is very necessary.

SHRI ABID ALI (Maharashtra) : And also the replies received from those parties.

SHRI CHITTA BASU : Yes.

THE CONSTITUTION (AMENDMENT) BILL, 1970 (To Amend The Eighth Schedule)

SHRI S. K. SINGH (Manipur) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI S. K. SINGH : Sir, I introduce the Bill.